**MINISTRY OF FINANCE**

**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

**CORRIGENDUM**

New Delhi, the 4th November, 2026

**S.O. 6011(E).—** In the English version of Notification no 24/2019/F. No. 196/73/2018-ITA-I dated 19.03.2019 whereby 'Andhra Pradesh Electricity Regulatory Commission', Hyderabad (PAN: AAAGA0114N) was notified under section 10(46) of the Income-tax act, 1961, following corrections are made in pursuance of powers under section 536 of Income Tax Act, 2025:-

In the paragraph no 3, "this notification shall apply with respect to the assessment year 2019-2020, 2020-2021, 2021-2022, 2022-2023 and 2023-2024" shall be read as "this notification shall apply with respect to the assessment year 2020-2021, 2021-2022, 2022-2023, 2023-2024 and 2024-2025".

Contents of Hindi Version of Notification no. 24/2019/F. No. 196/73/2018-ITA-I dated 19.03.2019 remain same.

[Notification No. 140 /2026 /F. No. 300196/73/2018-ITA-I]

HARDEV SINGH, Under Secy.

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